Supplementary Cause List-1 Sr. No. 1

## HIGH COURT OF JAMMU AND KASHMIR **AT JAMMU**

(Through Video Conference)

EMG-WP(C) No. 26/2020, EMG-CM No. 55/2020 & EMG-CM No. 56/2020.

M/s Shivam Build Con Associates

.....Petitioner (s)

Through: - Mr. M. K. Bhardwaj, Sr. Advocate with Mr. Ajay Vaid, Advocate (on Video Call from residence in Jammu)

V/s

Union Territory of Jammu & Kashmir and GH COUP ....Respondent(s)

others

Through:- Mr. Amit Gupta, AAG

(on Video Call from residence in Jammu)

HON'BLE MR. JUSTICE RAJNESH OSWAL, JUDGE Coram:

19.05.2020

## EMG-CM No. 55/2020

The instant application has been filed by the petitioner seeking extension of time for filing the affidavit, stamp and court fee etc in support of writ petition. For the reasons stated in the application, the same is **allowed**.

The petitioner shall do the needful within a period of three days from the opening of lockdown.

Application is, accordingly, **disposed of**.

## EMG-WP(C) No. 26/2020

Notice.

EMG-WP(C) No. 26/2020

2

Mr. Amit Gupta, learned AAG waives notice on behalf of the

respondents. On being asked the reason for rejecting the bid of the petitioner,

which was initially accepted by the respondents, Mr. Gupta states that the

reasons for rejection was lack of experience in execution of similar works.

However, at this stage, there is nothing on record to demonstrate the same, for

which, he seeks some time to file objections. Time is granted. Let the needful

be done positively by or before the next date of hearing.

Put up on 26.05.2020.

EMG-CM No. 56/2020

Notice and appearance as above.

In the meanwhile, it is ordered that respondents may go ahead with

the re-tendering process pursuant to E-NIT No. 03 of 05/2020 under

Endorsement No. PHEDA/-329-56 dated 05.05.2020 & E-NIT No. 04 of

05/2020 under Endorsement No. PHEDA/-357-84 dated 05.05.2020, however,

they shall not award the final contract till next date of hearing.

(RAJNESH OSWAL) JUDGE

Jammu 19.05.2020 (Muneesh)